

Amay Home Services Limited; CIRP commenced on 17.05.2024;

List of creditors as on 06.03.2026

Filing under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

Sl. No.	Category of creditor	Summary of claims received		Summary of claims admitted		Amount of contingent claims	Amount of claims not admitted	Amount of claims under verification	Remarks, if any
		No. of claims	Amount	No. of claims	Amount of claims admitted				
1	Secured financial creditors belonging to any class of creditors	0	₹ 0.00	0	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	
2	Unsecured financial creditors belonging to any class of creditors	25	₹ 72,599,163.15	25	₹ 6,871,241.31	₹ 0.00	₹ 47,463,536.37	₹ 18,264,385.47	Annexure 1
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	1	₹ 1,030,040,595.00	1	₹ 1,030,040,595.00	₹ 0.00	₹ 0.00	₹ 0.00	Annexure 2
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	1	₹ 459,620,531.00	1	₹ 184,240,000.12	₹ 0.00	₹ 0.00	₹ 275,380,530.88	Annexure 3
5	Operational creditors (Workmen)	0	₹ 0.00	0	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	
6	Operational creditors (Employees)	0	₹ 0.00	0	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	
7	Operational creditors (Government Dues)	0	₹ 0.00	0	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	
8	Operational creditors (other than Workmen and Employees and Government Dues)	0	₹ 0.00	0	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	
9	Other creditors, if any, (other than financial creditors and operational creditors)	2	₹ 304,000.00	0	₹ 0.00	₹ 0.00	₹ 0.00	₹ 304,000.00	Annexure 4
Total		29	1,562,564,289.15	27	₹ 1,221,151,836.43	₹ 0.00	₹ 47,463,536.37	₹ 293,948,916.35	

Notes to list of Creditors:

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

3. Information / evidence / clarification may also be pending from Financial Creditors/Operational Creditor/Management/Employees for the claims under further verification.

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RESOLUTION PROFESSIONAL
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